

DIVISION BENCH

ITEM NO.112

NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ

CP No.(IB) 40/ALD/2019

CORAM:

1. SHRI RAJASEKHAR V.K.,
HON'BLE MEMBER (JUDICIAL)
2. SHRI VIRENDRA KUMAR GUPTA,
HON'BLE MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 02nd FEBRUARY , 2022,
2:30 PM

NAME OF THE COMPANY	M/S MAGPET POLYMERS PVT. LTD. V/S HANSRAJ AGROFRESH PVT. LTD.
UNDER SECTION	9 IBC

COUNSEL APPEARED THROUGH VIDEO CONFERENCING :

Sh. Abhinav Gaur, Adv.

: *For the petitioner.*

Sh. Dewarshi Kumar Rai, Adv.

: *For the Corporate Debtor*

ORDER

Ld. Counsel for the RP present.

Vide order dated 31st January, 2022 in CP No.(IB) 377/ALD/2019, CIRP has been initiated against the Corporate Debtor and IRP has been appointed. Therefore, the present petition has become infructuous and is dismissed as such. The operational creditor is directed to file its claim before the IRP as appointed. Delay, if any, is hereby condoned.

—Sd—

Virendra Kumar Gupta
Member (Technical)

—Sd—

Rajasekhar V.K.
Member (Judicial)

Kumud Narayan
(PS)